



# **GOVERNMENT OF MEGHALAYA**

## **MEGHALAYA MINISTER'S (ALLOWANCES AND PRIVILEGES) (SIXTH AMENDMENT) RULES**

**FOR THE YEAR 1980**

The 18<sup>th</sup> February, 1980

**No. FEM.81/77/17** – In exercise of the powers conferred by Sections 8 and 10 of the Meghalaya Ministers' (Salaries and Allowances) Act, 1972 (Act No. 4 of 1972) (hereinafter referred to as the Act), the Governor of Meghalaya is pleased to make the following amendment to the Meghalaya Minister's (Allowances and Privileges) Rules, 1973 (hereinafter referred to as the principal Rules), namely:-

**THE MEGHALAYA MINISTER'S (ALLOWANCES AND PRIVILEGES) (SIXTH AMENDMENT) RULES, 1980**

1. **Short title and commencement** – (1) These Rules may be called the Meghalaya Ministers' (Allowances and Privileges) (Sixth Amendment) Rules, 1980

(2) They shall be deemed to have had effect and come into force on the first day of September, 1979.

2. **Amendment of Rule 15 of the Principal Rules** – For Rule 15 of the principal Rules and the Explanation thereunder, the following shall be substituted, namely :-

“15 For journeys by road, a Minister shall be entitled by petrol, mileage allowance shall be as follows:-

(1) If a Minister travels in his own car and it is run by petrol, mileage allowance shall be as follows:-

(a) Standard 10	—	59 P. Per Km.
(b) Fiat	—	65 P. Per Km.
(c) Ambassador	—	80 P. Per Km.
(d) Cars with an engine of 28 HP and above ---		
(i) During the first two years of the purchase of the Car (New).	—	Rs. 1.07 P. Per Km.
(ii) For the next two years after purchase.	—	Rs. 1.25 P. Per Km.
(iii) After four years of purchase.	—	Rs. 1.44 P. Per Km.
(e) Jeeps, Station Wagons and other vehicles like Plymouth, Desoto, etc., -		
(i) During the first two years of purchase of the Vehicle (New)	—	93 P. Per Km.
(ii) For the next two years after purchase.	—	Rs. 1.01 P. Per Km.

(iii) After four years of purchase. — Rs. 1.07 P. Per Km.

(2) If a Minister travels in a car allotted to him by the Government under the Act, and it is run by petrol, mileage allowance shall be admissible at the following rates, irrespective of whether a night is spent outside the headquarters or not, provided the cost of propulsion is borne by the Minister himself:-

(a) During the first two years of the purchase of the vehicle (New):-

Standard 10	—	41 P. Per Km.
Fiat	—	48 P. Per Km.
Ambassador	—	60 P. Per Km.
Cars with an engine of 28 HP and above.	—	98 P. Per Km.
Jeeps, Station Wagons and other vehicles like Plymouth. Desoto, etc.	—	80 P. Per Km.

(b) For the next two years after purchase:-

Standard 10	—	47 P. Per Km.
Fiat	—	53 P. Per Km.
Ambassador	—	65 P. Per Km.
Cars with an engine of 28 HP and above.	—	Rs. 1.07 P. Per Km.
Jeeps, Station Wagons and other vehicles like Plymouth. Desoto, etc.	—	88 P. Per Km.

(c) After four years of purchase —

Standard 10	—	52 P. Per Km.
Fiat	—	58 P. Per Km.
Ambassador	—	71 P. Per Km.
Cars with an engine of 28 HP and above.	—	Rs. 1.32 P. Per Km.
Jeeps, Station Wagons and other vehicles like Plymouth. Desoto, etc.	—	95 P. Per Km.

**Explanation 1** – When a taxi is engaged, a Minister may draw the actual expenses incurred. A certificate by Minister to the effect that a taxi becomes necessary in the public interest shall be attached to the travelling allowance bill and also details of the journeys performed.

**Explanation 2** – Travelling by road includes travelling by river in a steam-launch, or in any vessel not be charged than a steamer.

**Explanation 3** – Fractions of a kilometre in the total of the claims for a particular journey shall not be charged for.

**Explanation 4** – Journeys on the Gauhati-Shillong, Pandu-Shillong, Shillong-Dawki and Shillong-Silchar roads performed otherwise than by service car shall be treated as road journey for the purpose of this rule”.

A.JOHN

Under-Secy. to the Govt. of Meghalaya,  
Finance (A.P.F) Department.

The 6<sup>th</sup> March, 1980

*Corrigendum*

In the Meghalaya Ministers’ (Allowances and Privileges) (Sixth Amendment) Rules, 1980 published in Part VA of the *Gazette of Meghalaya*, dated 28<sup>th</sup> February, 1980 under No. FEM.81/77/17, dated 18<sup>th</sup> February, 1980 the figures and words “80 P. per K.M” may be *read* against the words “Jeeps Station Wagon, and other vehicles like Plymouth, Desoto, etc.” appearing in Rule 2 (a).

A.JOHN

Under-Secy. to the Govt. of Meghalaya,  
Finance (A.P.F) Department.